

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 354 of 2013 in
DFR No.1975 of 2013

Dated : 31st October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

North Municipal Corporation of Delhi **Appellant(s)**
Versus
Delhi Electricity Regulatory Commission **Respondent(s)**
& Ors.

Counsel for the Appellant(s) : Mr. B.P. Agarwal
Mr. Ujjwal Kr. Jha

Counsel for the Respondent (s) : Mr. Alok Shankar for R.2

ORDER

I.A. No. 354 of 2013
(For Waive of Court Fees)

Admittedly the impugned Order is not a common Order. It is noticed that three separate Applications have been filed by the three distribution companies, which resulted in three different impugned Orders. Therefore, we are not inclined to allow the Application for waiver of the court fee. Accordingly, the Application is dismissed.

Therefore, the Appellant/Applicant is directed to pay the remaining amount of court fee of Rs.2,00,000/- (Rupees two lakhs only) within two weeks in respect of the main order.

Post the matter on **20.11.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson